

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Excise Appeal No. 30227 of 2019

Ralco Steels Pvt Ltd

.....Appellant

Special Plot No.1,5, Phase-II, APIIC,
Industrial Growth Centre, Bobbili, Vizianagaram,
Andhra Pradesh – 535 588

VERSUS

**Commissioner of Central Tax,
Visakhapatnam - GST**

.....Respondent

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

Appearance

None for the Appellant.

Shri A. Rangadham, Authorized Representative for the Respondent.

Coram:

HON'BLE Mrs. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/30249/2021

Date of Hearing: 31.08.2021

Date of Decision: 31.08.2021

[Order per: RACHNA GUPTA]

None is present for the appellant. However, learned departmental representative has placed on record the copy of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, Form No. 1 and Form No. 4.

2. Perusal of both these documents sufficiently shows that the appeal E/30227/2019, the request of dispute redressal under SVLDRS has been considered by the department.

(2)

3. Keeping in view the same and section 127 of Finance Act, 2019 read with Rule 9 of the scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Veda